CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 610/MP/2026 along with IA No.205/2026

Subject	:	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 read with order of this Hon'ble Commission dated 14.8.2026 in Petition No. 5/SM/2026
Petitioner	:	VEH Daman Power Private Limited (VDPPL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, VDPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks setting aside of the communication dated 12.10.2026 issued by the Respondent, CTUIL, and extension of the commissioning date and the start date of connectivity for the 76.8 MW Wind power plant capacity granted to the Petitioner up to 30.6.2027. Learned counsel further submitted that, vide notice dated 18.9.2026 issued under Regulation 24.6(1)(a)(ii) of the GNA Regulations, CTUIL had called upon VDPPL to furnish an updated status of commissioning of the 76.8 MW capacity within seven days, failing which the connectivity was liable to be revoked and the bank guarantees encashed. In response thereto, VDPPL, vide its letter dated 24.9.2026, within the stipulated seven-day period, apprised CTUIL of the status of the Project and sought an extension of the commissioning timeline up to 31.3.2027. Vide said letter, VDPPL also requested CTUIL not to initiate any coercive action and informed CTUIL of its intention to deposit an amount equivalent to the bank guarantee under Regulation 3.8 and sought an extension in terms of the dispensation provided by the Commission vide order dated 14.8.2026 in Petition No. 5/SM/2026 ('the 5/SM Order'). However, without considering VDPPL's request in line with the 5/SM Order, CTUIL, vide its communication dated 12.10.2026, revoked the connectivity granted for 76.8 MW capacity. Learned counsel submitted that the Petitioner has also filed IA No. 205/2026 seeking certain interim directions, and requested that both the Petition and the IA be listed for hearing along with Petition No. 609/MP/2026 on 15.12.2026.

2. Considering the submissions made by learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply to the Petition as well as the IA, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinders, if any, within a week thereafter.

(c) The Respondent, CTUIL, to examine whether the documents submitted by the Petitioner for availing additional time for achieving COD pursuant to the 5/SM Order are in order and submit its assessment, along with its reply and/or by way of additional affidavit within two weeks.

3. The Petition, along with the IA, will be listed for the hearing on **15.12.2026.**

By order of the Commission

Sd/
(Vipan Sharma)
Deputy Chief (Law)